

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION No. 1584**  
TO BE ANSWERED ON 12.03.2025

**ST LIST OF CHHATTISGARH**

1584 Smt. Phulo Devi Netam:

Will the Minister of **Tribal Affairs** be pleased to state:

- (a) the castes proposed by Chhattisgarh Government to be included in the Scheduled Tribes list;
- (b) the reasons for the pendency of the proposals received from the State Government;
- (c) whether any time-limit has been fixed to dispose of such proposals;
- (d) the obstacles being faced in the upliftment of these castes due to such long pendency of the proposals; and
- (e) the factual position thereof?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI DURGADAS UIKEY)

**(a)** Statement indicating details of the proposals received from the Government of Chhattisgarh is at **Annexure**.

**(b) & (c):** The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is a continuous process. Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, maybe furnished by the State Government. Many such proposals may therefore remain under examination at different levels.

**(d) & (e):** Government is committed to the development and welfare of all its citizens for which various schemes and programmes are undertaken relating to education, health, livelihood, infrastructural support etc.

**Annexure**

Annexure referred to in para(a) of Reply to Rajya Sabha Unstarred Question No.1584 for 12.03.2025.

Sl No.	Name of community on which proposals are received for inclusion/modifications in the Scheduled Tribes list of Chhattisgarh.
1.	Saura, Sahara, Saora, Soura as synonyms of Sawar, Sawara
2.	Bhuyya, Bhiyan communities as synonym of “Bharia Bhumia”
3.	Sabria
4.	Rautia
5.	Parganiha, Pardhan
6.	Dhuri, Dhoori
7.	Banjara, Nayak
8.	Amnit, Amneet as sub-caste of Bhattara
9.	Nagawanshi (change/modification in Hindi version)
10.	Kherwar, Khairwar along with Kharwar
11.	Majhwar (inclusion of variant Devnagari version)
12.	Tanwar Chhatri (removal of comma between Tanwar and Chhatri) and replacing तनवर with तंवरछत्री, तंवरक्षत्री, तंवरछत्री, तंवर
13.	Parhia
14.	Dhimar, Kewat, Kahar and Mallah
15.	Bhuhinhar (inclusion of Devanagari variant)
16.	KODA as synonyms of Oraon, Dhanka, Dhangad in ST list
17.	Birjia alongwith Binjhwar
18.	Rajwar
19.	सोनझरिया, सोनझरा and सोनझरी castes along with सोन्झारी, sub-group of Gond
20.	Dhangar
21.	पबिया, पविया, पवीया (Pabia, Pabiya) with PAO
22.	संसारी उरांव, सन्सारी उरांव, सनसारी उरांव (Sansari Oraon) with Oraon, Dhanka, Dhangad
23.	Proposal for correction in the Hindi version from मांझी to माझी